

[*Translation*]

Marathi Kannad State

3260. SHRI DHARMANNA
MONDAYYA SADUL:
SHRI GOVINDRAO NIKAM:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government propose to create a Marathi-Kannad bilingual State by merging Belgaon, Dharwad, Karwar and Bijapur which are situated in Maharashtra and Karnataka border;

(b) if so, the details thereof; and

(c) if not, the steps likely to be taken by the Government to solve the problem of the area predominantly inhabited by Marathi speaking people?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) and (b). No, Sir. No such proposal is under consideration.

(c) The Government is of the view that this problem has to be resolved by the two State Governments, through bilateral discussions and with a spirit of mutual accommodation. The Central Government is willing to extend all possible assistance to the two States in achieving this goal.

[*English*]

Human Rights and TADA

3261. SHRIMATI GEETA
MUKHERJEE:
SHRI LOKANATH CHOU-
DHURY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of the Government has been drawn to two-day Seminar on 'Human Rights and TADA' held in Lucknow recently which was attended by eminent persons from the judiciary, the Army and Police including the Chairman of the Human Rights Commission;

(b) whether they have recommended some amendments to TADA and the same have been sent to his Ministry;

(c) if so, the details thereof; and

(d) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) Yes, Sir.

(b) to (d). This Ministry have not so far received any recommendations of the Seminar regarding amendments to TADA.

Small States

3262. SHRI JANARDAN MISHRA:
SHRI DHARMANNA MON-
DAYYA SADUL:
SHRI PANKAJ CHOU-
DHARY:
SHRI BHAGWAN
SHANKAR RAWAT:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government have received proposals from the Governments of Uttar Pradesh and Madhya Pradesh for creation of small States within their States;

(b) if so, the details thereof; and

(c) the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI P.M. SAYEED): (a) to (c). No such proposal has been received from the Government of Madhya Pradesh.

The Government of Uttar Pradesh alongwith their letter dated 17.12.1991 forwarded a copy of the Resolution passed by the Uttar Pradesh State Assembly on 12.8.91, urging the Central Government to create a separate State of "Uttaranchal" comprising the eight hill districts of Uttarkashi, Chamoli, Pauri Garhwal, Tehri Garhwal, Nainital, Pithoragarh, Almora and Dehradun; of Kumaon and Garhwal Divisions of the State.

After a preliminary examination of the proposal, the State Government was requested to furnish information about the financial profile of the eight hill districts concerned. They, however, expressed their inability to provide the same. The State Government have been informed that the matter cannot be considered further until the requisite information is supplied.

[Translation]

NBCFDC

3263. SHRI BIR SINGH MAHATO:
SHRI RAMA KRISHNA
KONATHALA:
SHRIMATI SURYA KANTA
PATIL:
SHRI S.N. VAKARIA:
SHRI ARJUN SINGH
YADAV:

Will the Minister of WELFARE be pleased to state:

(a) the details regarding the National Backward Classes Finance and Development Corporation (NBCFDC) with its objectives and functioning;

(b) the amount allocated to NBCFDC with utilisation during each of the last two years;

(c) the criteria adopted to grant loans by the Corporation;

(d) the number of beneficiaries and assistance provided by NBCFDC during each of the last two years, State/UT-wise;

(e) whether the Government propose to increase the income limit for grant of loans by the Corporation; and

(f) if so, the details thereof;

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU): (a) National Backward Classes Finance and Development Corporation (NBCFDC) was incorporated on 13th January, 1992 with an authorised share capital of Rs. 200 crores, as a company not for profit under section 25 of the Companies Act 1956. It is a wholly owned Government of India company under the administrative control of Ministry of Welfare.

Its main objective is to promote economic and developmental activities for the benefit of Backward Classes and to assist them in the upgradation of their technical and entrepreneurial skills. The Corporation extends loans at concessional rates of interest to poorer sections among the backward classes through State Backward Classes Corporations/channelising agencies nominated by State Governments.

(b) The Government of India released Rs. 25 crore in 1991-92 and another Rs. 25 crore in 1992-93 towards the share capital of NBCFDC.

The NBCFDC did not sanction any loans during 1991-92. During 1992-93